

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 22

IA 2086/2024 in C.P. (IB)/983(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES: **BANK OF INDIA V/s PROVEGUE**
PERSONAL CARE PRIVATE LIMITED

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 2086/2024 in C.P. (IB)/983(MB)2019

- 1) Mr. Aditya Mishra, Ld. Counsel for the Applicant and Ms. Priyanka Chipa, Ld. Counsel for the Respondent No. 3 are present.
- 2) Counsel for the erstwhile Interim Resolution Professional submits that the Resolution Plan was approved, however, it failed and their claim has still not been paid. Erstwhile Resolution Professional is also not clear about the current status of the of the Corporate Debtor.

- 3) Financial Creditor, Bank of India, is directed to apprise the Bench over the current status of the Corporate Debtor.
- 4) In that view of the matter, stand over to 31.07.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date so that the matter shall be taken up on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**